

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 421
IB-132/ND/2020

IN THE MATTER OF:
M/s. Kokila Minocha

...PETITIONER

Vs.

M/s. Hindustan Power Instruments Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/ Corporate-debtor :Mr. Sahil Raveen, Advocate

ORDER

At the time of virtual hearing no one is present on behalf of the operational creditor. The counsel for the respondent is present and submitted that the pleadings are completed and the matter is ready for arguments. In the interest of justice post the matter to 8th January, 2021.

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)